

CHAPTER V

Particulars of any arrangement that exists for consultation with, or representation by, the members of the public in relation to the formulation of its policy or implementation thereof

Formulation of Policy.

5.1 There is no detail in this regard for the general public to receive such information.

Sl.No	Subject/Topic	Is it mandatory to ensure public participation (Yes/No)	Arrangements for seeking public participation
1.	Proper conduct of State Cases	No	
2.	Conduct of State cases-matters relating to.	No	
3.	Specification of the courts to be the Special Courts for different districts of the State	No	
4.	Appointment of the respective PP of the District in the State.	No	
5.	All the cases, civil and criminal, arising from any area within S.G.H.District.	No	
6.	Intimation of orders passed by the Court involving Govt. Deptts.	No	
7.	Court Cases-taking of proper steps	No	
8.	Discussion etc. with A.G. & other G.As.	No	
9.	Empower all 1 st Class Judl.Magistrate in W.G.H.District.	No	
10.	Specify the following Courts to be the Special Courts for different district of the State	No	
11.	Empower all Judl. Magistrates of the 1 st Class.	No	
12.	Proper conduct of State Cases-timely furnishing of parawise comments, etc	No	
13.	Supply of papers, documents etc. in connection with Court cases & affidavit-in-Opposition to befiled in Court.	No	
14.	Transfer of cases from Principal seat of GHC to Shillong Bench.	No	

15.	Exemption of T.A. drawn by the blind or orthopaedically employees from the purview of calculation of Income-Tax / Notification – Regarding.	No	
16.	Appointment of Defence Lawyer by the Court on behalf of the accused.	No	
17.	Office Memorandum	No	
18.	Officer Memorandum	No	
19.	Report regarding cases U/S 125 Cr.P.C.	No	
20.	Office Memorandum	No	
21.	Time filing of Affidavit, etc in the S.C. & executing Vakalatnama – matters relating thereto.	No	
22.	Requirement of Prompt action/response to Court Cases in the GHC. etc- matter relating to.	No	
23.	Notification	No	
24.	National Human Rights Commission Report 2000-2001	No	
25.	Defence of Govt. officials	No	
26.	Implementation of Rule 4(2) & 4(3) of the S.C. and S.T. (Prevention of Atrocities) Rules, 1995.	No	
27.	Under Trial Prisoners – Expeditious disposal of cases – matters relating to.	No	
28.	Issuance of succession certificate by different courts to different parties pertaining the same amount of the deceased persons or the same person	No	
29.	Requirement of prompt action/response to court cases in GHC, etc – matter relating to.	No	
30.	Proper conduct & expeditious disposal of court cases – preparation furnishing of parawise comments by the Govt. Deptts. Etc.	No	
31.	Office Memorandum	No	

Implementation of Policy

5.2 - No.

Sl.No.	Subject/Topic	Is it mandatory to ensure public participation(Yes/No)	Arrangements for seeking public participation